

ADVOCATE



ADV. SUNIL S. PAWAR

(ADVOCATE HIGH COURT)

Office No. 7, Ground Floor, Plot No. 20

Annol Terrace CHS LTD., Sector- 5

Koparkhairane, Navi Mumbai- 400709

MOB. NO. 7506077420, email id:- advspawar2017@gmail.com

Date 09/10/2025

To.
The Hon'ble National Green Tribunal
Western Zone Bench, Pune.

**Subject:- Written Submission in form of Affidavit in
Reply by Respondent No. 4 (Navi Mumbai
Municipal Corporation)**

**Ref.:- ORIGINAL APPLICATION NO. 93 / 2025 WZ.
(Earlier Original Application No. 388/2025 PB)
IN RE" NES ITEM APPEARING IN DECCAN
HEARLD DATED 23.07.2025 TITLED "NO
PERMISSIONS GIVEN: RTI TERMS QUARRY
BEHIND NAVI MUMBAI'S TATA CANCER
HOSPITAL ILLEGAL"**

Sir / Madam,

1. We have received your Notice dated 22.08.2025 and read the copies of Orders dated 04.08.2025 and 17.09.2025 duly passed by this Hon'ble Court.

NGT/WZ/PUNE/INWARD/1054/2025

Date 09/10/2025

Sign

ADVOCATE



ADV. SUNIL S. PAWAR

(ADVOCATE HIGH COURT)

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Koparkhairane, Navi Mumbai- 400709

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2. As per direction passed by this Hon`ble Court in Order dated 17.09.2025 we are filing this Affidavit in Reply and Vakalatpatra on record.

(Sunil S. Pawar)

Advocate for Respondent No. 4

(Navi Mumbai Municipal Corporation)

Enclosure:-

- 1) Affidavit in Reply dated 09/10/2025 duly signed by Mr. Shirish Aradwad, City Engineer of Navi Mumbai Municipal Corporation.
- 2) Vakalatpatra dated 09/10/2025 duly signed by Mr. Shirish Aradwad, City Engineer of Navi Mumbai Municipal Corporation.

BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL WESTERN ZONE BENCH, PUNE.

25

ORIGINAL APPLICATION NO. 93 / 2025 WZ.
(EARLIER ORIGINAL APPLICATION NO. 388/2025 PB).



IN RE" NES ITEM APPEARING IN DECCAN HEARLD
DATED 23.07.2025 TITLED "NO PERMISSIONS GIVEN:
RTI TERMS QUARRY BEHIND NAVI MUMBAI'S TATA
CANCER HOSPITAL ILLEGAL"

AFFIDAVIT IN REPLY OF RESPONDENT NO. 4
(NAVI MUMBAI MUNICIPAL CORPORATION)

I, Shirish Aradwad, aged 53 years, Occupation Service, City Engineer of Navi Mumbai Municipal Corporation, having office address at Plot No. 1, Near Kille Gaonthan, Palm Beach Junction, Sect. 15 A, C.B.D., Belapur, Navi Mumbai – 400614 do hereby solemnly affirm and say as under:

1. I have received your Notice dated 22.08.2025 and read the copies of Orders dated 04.08.2025 and 17.09.2025 duly passed by this Hon'ble Court.

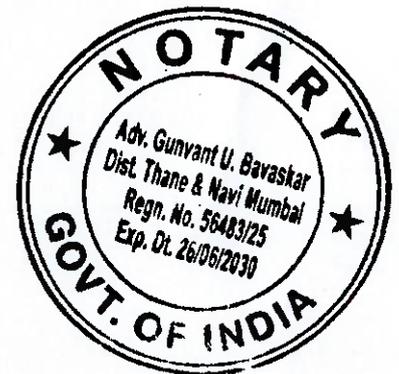




26

2. I am conversant with the facts of the case. I am filing this affidavit in reply on behalf of the Respondent No. 4 Navi Mumbai Municipal Corporation from material available on record with for relief prayed as under. As such I am not specifically dealing with each and every averment/ contention/ ground/ statement/ submission made in the original application and such omission may not be deemed as admission. I crave leave of this Hon'ble Court to file a further affidavit when necessary.

3. I say that I have perused the relevant case record certainly News published in Deccan Herald on 23.07.2025. On perusal of the news published in Deccan Herald on 23.07.2025, RTI Activist revealed that illegal quarrying behind Tata Cancer Hopistal at Kharghar, Panvel. RTI Activist have raised issues regarding the illegal mining activities being carried out by certain persons without obtaining any permission at Kharghar which will cause adverse impact on the upcoming Kharghar-Turbhe Tunnel and dangerous dust clouds spreading into the Tata Hospital area as well as the residential colonies from Sector 30 to 35 of Kharghar. It was also mentioned that no action has been taken by the administration in this regard.



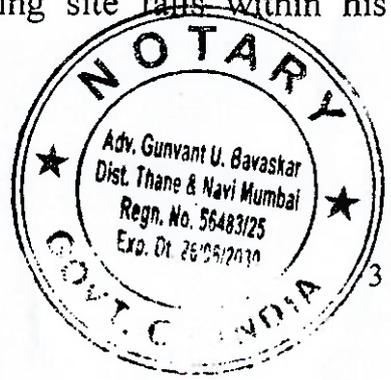


4. I say that in connection with the above, this Hon'ble Court suo moto registered Original Application No. 388/2025, making the following parties as respondents, they are as under:-

- a) District Collector, Raigad
- b) Maharashtra State Pollution Control Board
- c) Director of Geology and Mining, Maharashtra
- d) Navi Mumbai Municipal Corporation

5. The respondents were given an opportunity to submit their reply Affidavits, and the matter has been listed for hearing on 05.12.2025.

6. I say that on perusal of the news published in Deccan Herald on 23.07.2025, it becomes clear that the mining site in question is situated behind **Tata Cancer Hospital Kharghar, Taluka Panvel, District Raigad. The said site falls within the domain of the District Collector, Raigad.** Furthermore, the said news report also mentions that the Hon'ble Chief Minister has directed the District Collector, Raigad, to look into the matter. Additionally, the District Collector, Raigad, has directed the Tahsildar Panvel, to conduct an inquiry into the case. I further say that, this news report clearly shows that the Tahsildar Panvel, is already taking cognizance of the present matter and conducting the inquiry and that the illegal mining site falls within his domain.





28

7. I say that the jurisdiction of Navi Mumbai Municipal Corporation ends at Belapur, Taluka and District Thane. Beyond this, the area of Kharghar falls within limits of Taluka Panvel, District Raigad, where the jurisdiction of Panvel Municipal Corporation begins. Therefore, the affected Kharghar village, where the alleged illegal mining is taking place, falls within the domain of Panvel Municipal Corporation. Accordingly, this Respondent have no authority to take action against illegal mining in Kharghar.
8. In view of the above facts and circumstances, I most respectfully submit that this Respondent No. 4 (Navi Mumbai Municipal Corporation) are **not necessary parties in the present case and hence request that their names may kindly be deleted from the proceedings.**

I say that whatever stated herein above are true and correct to the best of my knowledge and I believe the same to be true.

Solemnly declared at Navi Mumbai on this 09th day of October 2025

(Sunil S. Pawar)

Advocate for Respondent No. 4.

(Shirish Aradwad)
Defendant No. 4
City Engineer of N.M.M.C.





29

VERIFICATION:-

I, Shirish Aradwad, aged 53 years, Occupation Service, City Engineer of Navi Mumbai Municipal Corporation, having office address at Plot No. 1, Near Kille Gaonthan, Palm Beach Junction, Sect. 15 A, C.B.D., Belapur, Navi Mumbai – 400614 abovenamed do hereby solemnly declare that whatever the factual contents in the forgoing paragraphs are true to my personal knowledge which I believe to be true and correct.

09 OCT 2025

Solemnly declared at Navi Mumbai on this 09th day of October 2025

(Sunil S. Pawar)

Advocate for Respondent No. 4.

(Shirish Aradwad)

Defendant No. 4

City Engineer of N.M.M.C.

BEFORE ME

09 OCT 2025

GUNVANT UTTAM BAVASKAR
Advocate & Notary (Govt. of India)
Add: Flat No. 401, A-Wing, Mamta Apartment CHS. Ltd.,
4th Floor, Plot No. 46, 47, 48, Sector- 12D, Koparkhairane,
Navi Mumbai, Taluka & District Thane - 400 709.
Mob. No. 9699116654

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Registered at Sl. No. 39.....
Page No. 08.....
In Notary Reg. No. 01.....
Dated on 09/10/2025.....



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I/We am/are not a member/members of the Welfare Fund. Therefore stamp of Rs.2/- is not affixed herewith.

VAKALATNAMA

**BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN
ZONE BENCH, PUNE**

[THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)]

**ORIGINAL APPLICATION NO.93 OF 2025 (WZ)
[EARLIER O.A. NO.388 OF 2025 (PB)]**

IN RE" NES ITEM APPEARING IN DECCAN HERALD
DATED 23.07.2025 TITLED "NO PERMISSIONS GIVEN : RTI
TERMS QUARRY BEHIND NAVI MUMBAI'S TATA
CANCER HOSPITAL

News Item Titled No Permissions

Given Rti Terms Quarry Behind

Navi Mumbais Tata Cancer Hospital

Illegal Appearing In Deccan

Herald Dated 23.07.2025

.....Petitioner

Versus

1. District Collector, Raigad-District
Collector Office, Near Hirakot Lake,
Tahasil-Alibag, District-Raigad,
Pin-402201 (Maharashtra);
E-mail: collector.raigad@maharashtra.gov.in

31

2. Maharashtra State Pollution Control Board,
Through it's Member Secretary,
Kalpataru Point, 3rd and 4th Floor,
Opp. PVR Theatre, Sion (E),
Mumbai-400 022; E-mail: ms@mpcb.gov.in

3. Directorate of Geology and Mining,
Maharashtra, Through it's Director,
Khanij Ehan, Plot No.27, Shivaji Nagar,
Cement Road Nagpur: - 440 010;
E-mail: director@mahadgm.gov.in

4. Navi Mumbai Municipal Corporation,
Navi Mumbai Municipal Corporation Head Office
15 A, Plot, Sector, 1, 2, Palm Beach Rd,
CBD Belapur, Navi Mumbai.
Maharashtra 400614.
E-mail: commissioner@nmmconline.comRespondents

VAKALATNAMA

I, Shirish Arardwad, City Engineer, Navi Mumbai Municipal Corporation, Respondent No.4 in the above matter hereby appoint Shri. **SUNIL PAWAR**, Advocate Belapur Court, to appear and act for me/us as my/our Advocate.

Witness my/our hand this 09th day of October 2025

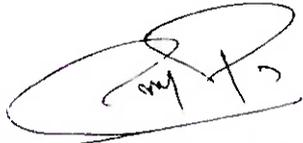
“Accepted”


(Shirish Aradwad)
City Engineer

Navi Mumbai Municipal Corporation

Respondent No. 4
City Engineer

Navi Mumbai Municipal Corporation



SUNIL PAWAR

Advocate

Office No. 7, Ground Floor,

Anmol Terrace, CHS LTD,

Plot No. 20, Sector 5, Koparkhairane,

Navi Mumbai – 400709

Mob No. 7506077420

Bar Regn. No. MAH/1262/2017